

(c) if so, the total area of such land on which this solar power generation is likely to be carried out;

(d) whether there is any proposal to hand over the defence lands to the private companies for solar power generation; and

(e) if so, the names of such companies ?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) Defence lands are earmarked for military purposes only. Defence lands which seem to be vacant are open spaces required for conduct of training, sports, parades, exercises, manoeuvres etc. In addition land on which planned infrastructure projects are to come up would also appear to be vacant. Hence, there are no surplus defence lands.

(b) to (e) A proposal for using Defence land for generating solar energy has been mooted by the Ministry of New and Renewable Energy (MNRE). However no decision on the same has so far been formally communicated to the Ministry of Defence.

Foreign investment in defence sector

†2556. SHRI NARESH AGRAWAL: Will the Minister of DEFENCE be pleased to state:

(a) whether foreign investment has been made in defence sector after implementation of FDI in the defence sector;

(b) if so, the extent of the investment;

(c) the names of the foreign companies which have shown their interest therein; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH): (a) and (b) After opening up of the Defence Industry Sector for FDI in 2001, 33 FDI proposals/Joint Ventures have been approved in defence sector for manufacture to ₹24.36 crores (US \$ 4.94 million) has been received up to September 2014.

(c) and (d) The names of the companies in which FDI has been approved so far are given in the Statement.

†Original notice of the question was received in Hindi.

Statement

List of JVS/FDI proposals approved in Defence sector as on 31.10.2014

Name of the JV/Implementing Company:

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1. M/s Multirole Transport Aircraft Ltd.
 2. M/s HAL-Edgewood Technologies Limited.
 3. M/s HALBIT Avionics Private Limited.
 4. M/s Bharat Electronics Ltd.
 5. M/s Alpha-ITL Electro Optics Private Limited.
 6. M/s HBL Elta Avionics Systems Private Limited.
 7. Ms/ BF Systems Limited.
 8. M/s Alpha Electronica Defence Systems Pvt. Ltd.
 9. M/s Armet Armored Vehicles (India) Ltd.
 10. M/s Samtel Thales Avionics Pvt. Ltd., New Delhi.
 11. M/s Astra Micro Wave Products Ltd., Hyderabad.
 12. M/s Mahindra Defence Systems Ltd., New Delhi.
 13. M/s Taneja Aerospace and Aviation Limited.
 14. M/s Vyoneesh-Rosebank Technologies Pvt. Ltd., New Delhi.
 15. M/s ICOMM Tele Ltd., Hyderabad.
 16. M/s Lakshmi Machine Works Limited, Coimbatore.
 17. M/s Tata Aerostructure Limited, Mumbai.
 18. M/s Larsen and Toubro Ltd., Mumbai.
 19. M/s ABG Shipyard Ltd., Mumbai.
 20. M/s Jubilant Aeronautics Pvt. Ltd., Delhi.
 21. M/s Maini Precision Products Pvt. Ltd.
 22. M/s Park Controls and Communications Ltd., Bangalore.
 23. M/s Rossell Aviation Private Ltd.
 24. M/s Indian Rotorcraft Ltd., M/s Tata Sons Ltd.
 25. M/s Tara Aerospace Systems Ltd., Mumbai.
 26. M/s Larsen and Toubro Ltd., Mumbai.
 27. M/s Space Era Materials and Processes Pvt. Ltd.
 28. M/s Track Systems India Private Limited.
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29. M/s Amertec Systems Pvt. Ltd.
 30. M/s Hical Technologies Pvt. Ltd.
 31. M/s BF Elbit Advanced Systems Pvt. Ltd.
 32. M/s SasMos Het Technologies Limited.
 33. M/s Quest Global Manufacturing Private Ltd.
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Procurement of small arms for the Armed Forces

2557. SHRI A.U. SINGH DEO: Will the Minister of DEFENCE be pleased to state:

(a) whether the Ministry is undertaking a series of procurement for small arms for the armed forces, if so, the details thereof and status thereof;

(b) whether there has been deviation from tenders specification and testing methods, if so, the details thereof under each transaction;

(c) whether any vendors found to be complaint during field/QA trials have been deemed non-compliant at a later stage of evaluation, if so, the details thereof including specific reasons given for non-compliance; and

(d) whether any vendor found to be compliant during field/QA trials have been overturned due to minor observation, if so, the details thereof ?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) to (d) Government constantly reviews the security scenario and accordingly decides to induct appropriate defence equipment including small arms for the armed forces. This is a continuous process undertaken through procurement from various indigenous as well as foreign vendors to keep the armed forces in a state of readiness.

The capital procurement process for defence including issues relating to tenders, Services Qualitative Requirements (SQRs) and Field Evaluation/QA Trials, is governed by Defence Procurement Procedure (DPP)-2013.

Instances mentioned in parts (c) and (d) have not arisen in the on-going procurement cases for small arms.

Revision of DDP

2558. SHRIMATI RENUKA CHOWDHURY: Will the Minister of DEFENCE be pleased to state:

(a) whether Government has decided to revise the Defence Procurement Procedure (DPP);